THE GAUHATI HIGH COURT AT GUWAHATI
[THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH]

ADVERTISEMENT

No. HC.XXVII-22/2019/442/R. Cell Dated Guwahati the 10th June, 2019

Applications are hereby called from experienced Advocates /Retd. Judicial Officers of Assam Judicial Service/ Retired Civil Servants in online mode, for preparing a panel of 221 candidates, for appointment as Members of Foreigners Tribunals of Assam, on contractual basis. The number of vacancies may increase or decrease in near future.

1. Qualification of the candidate:
   (i) Should be a citizen of India.
   (ii) Retired Judicial Officers of Assam Judicial Service, or,
   (iii) Retired Civil Servants (not below the rank of Secretary and Addl. Secretary) having Judicial experience, or,
   (iv) Advocates not below the age of 35 years with at least 7 years of practice.
   (v) The candidates will have to have fair knowledge of official language of Assam and its (Assam) historical background giving rise to foreigner’s issues.

2. Tenure of the members:
   The initial period of appointment shall be for 1 (one) year which may be extended from time to time on need basis, subject to their attainment of maximum age fixed at 67 years.

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<tr>
<th>Sl. No.</th>
<th>Description</th>
<th>Date</th>
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<tr>
<td>1.</td>
<td>Submission of Online Application.</td>
<td>11-06-2019, from 4.00 pm</td>
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<tr>
<td>2.</td>
<td>Last date for Submission of Online Application.</td>
<td>25-06-2019, till 5.00 pm</td>
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3. Salary and Allowances :
   1) For Retired Civil Servants/ Retired Judicial Officers :

   Last pay drawn or Minimum pay in the revised scale corresponding to the post held at the time of superannuation, whichever is higher, minus pension plus Dearness Allowance at the rate admissible to the State Government employees.

   In addition, special pay @ 15% of his pay subject to a maximum of Rs.2000/- plus a special duty allowance @ 12.5% of the basic pay.

   2) For Advocates :

   Appointments of Advocates as Member, Foreigners Tribunal will be purely on contractual basis with fixed pay of Rs. 85,000/- (Rupees Eighty Five thousand) only per month.

   Plus other allowances as admissible under the Rules.

4. HOW TO APPLY:

Before applying online, candidates must possess a valid e-mail ID and Mobile Number
which are mandatory for registration. E-mail ID should be kept active. Though the system is
designed to send e-mail immediately acknowledging the Registration Code, sometimes due
to network congestion, the e-mail may not be delivered, hence the candidates are requested
to note down the Registration Code.

Phase 1:  (a) Log on through the website www.ghonline.gov.in and click on "Online
Application for Members of Foreigners Tribunal".

(b) Click on "New Registration". Provide the required information in that page,
and then click "Submit Registration". The system will generate a Registration
Code which will be displayed below the "Submit Registration" button. Though
the system is designed to send e-mail immediately acknowledging the
Registration Code and corresponding Date of Birth, sometimes due to network
congestion, the e-mail may not be delivered. Hence, candidates are requested
to note down the Registration Code carefully.
The combination of Registration Code and Date of Birth will be used as login
details for next three Phases, i.e. Phase 2, Phase 3 and Phase 4.

Phase 2:  (a) Click "Update Candidate Details".

(b) Candidate has to provide his/her profile details and other candidature specific
information and has to save the data by clicking the "Update Data" button. No
field box should be left blank.

Phase 3: Candidate has to upload his/her Photograph Image and Signature Image. The image
format should be either .jpg, .png or .gif. No other image format will be accepted.
The image size should be between 5 KB and 30 KB. The dimension of the
Photograph image and Signature image should be as indicated below:

The image of the Passport Photograph should be such that the face of the candidate
covers at least 80% of the space of the photograph image, similarly the signature
should cover at least 70% of space of the Signature image.
For uploading Passport Photo and Signature (both should be in image format as
specified above),

(a) Click "Upload Photograph & Signature".

(b) The candidate should select the respective file using the "Browse" button and after
selecting the file, he/she should click the "Upload Passport
Photo" and "Upload Signature" button respectively to upload the file to
server.

(c) On successful uploading of photo & signature, the candidate should click the “Declaration check box”. On clicking the Declaration check box on the page, the button Submit Candidature will turn green and will be activated for submission of candidature.

(d) Click on Submit Candidature to submit the application. No change in information filled in by the candidates will be allowed once the application form is submitted by clicking the Submit Candidature button. Therefore, before submitting Candidature, please ensure that all information, photograph and signature are uploaded as per the instructions.

Phase 4:

(a) After submission of the application, the applicant will be able to take printout of the Acknowledgement about his/her candidature.

(b) Please print the Acknowledgement and Application Form generated by the system on this phase for further reference.

For any query/complaint etc. please email to ghc.rcell2013@gmail.com mentioning the Post Name in the Subject line and related Registration Code, Applicant Name, Father’s Name alongside the grievance in the body of the e-mail.

(i) Applications submitted in any other mode, except as indicated, will be summarily rejected without any communication.

(ii) The list of the candidates, with allotted Roll Nos. will be published in the official website of the High Court for reference of the candidates in due course.

4. SELECTION PROCESS:

Selection Process will be notified latter on.

5. TERMS AND CONDITIONS:

a. The admission of candidates at all stages of the selection process will be purely provisional and subject to their satisfying the prescribed eligibility criteria. If, on verification at any time before or after the selection process, it is found that a candidate does not fulfil any of the eligibility conditions, his/her candidature shall stand cancelled without any notice. Mere calling of candidate to written test, if any / interview etc. or issuance of admit card / call letter etc. does not necessarily mean acceptance of candidature of any candidate, which shall, be further scrutinized at every stage and the High Court reserves the right to reject the candidature of any candidate at any time.

b. No person, who has entered into or contracted a marriage with a person having a spouse living or who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said posts.

c. Submission of application does not imply that a candidate has fulfilled all the criteria given in the advertisement and application is subject to subsequent scrutiny and the application can be rejected at any subsequent point of time, if any ineligibility condition is detected at any point of time.

d. Merely satisfying the eligibility criteria does not entitle an applicant to participate in the
selection process.
e. The list of the candidates, with allotted Roll Nos. will be published in the High Court website for the candidates' reference.
f. No TA/DA shall be paid to the candidates for appearing in the written test, if any/interview etc.
g. The High Court may decide not to issue any admit card/call letter etc. to any candidate and may decide to call candidates to written examination, if any/interview etc. by publishing a notification in the official website and notice board of the High Court. Candidates are advised to visit the official website (www.ghconline.gov.in) of the High Court regularly for updates and important information. Unnecessary correspondence should be avoided.
h. Application form, which is incomplete in any respect, such as without the photograph, signature etc. is liable to be rejected summarily, unless otherwise decided by the High Court.
i. Any information submitted by an applicant in his/her application will bind the candidate personally.
j. The candidate will be responsible for any mistake made by him/her in the application form and the High Court shall not be responsible or liable in any way.
k. An applicant is allowed to submit one application form.
l. The appointment and conditions of service of the selected candidates shall be governed by the Rules/notifications so notified by Government of Assam.
m. If any candidate is found canvassing directly or indirectly, his/her candidature will be rejected.
n. The High Court reserves the right to cancel the advertisement, alter any terms and conditions of the advertisement, at any stage.
o. The examination materials will be destroyed, due to scarcity of space, after six months of publication of the final select list, unless otherwise decided by the High Court.
p. All other matters which are not specifically provided in this advertisement shall be as decided by the High Court.

(Robin Phukan)
Registrar General
Gauhati High Court, Guwahati

Memo NO.HC. XXXVII-22/2019/442A/R.Cell

Dated Guwahati 10-06-2019